

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1802
ANSWERED ON 05th December, 2024**

COMPENSATION TO FARMERS

1802. SHRI RAMASHANKAR RAJBHAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of the provisions for compensation to farmers on acquisition of their land for road projects;**
- (b) whether the compensation for NH-727A, 727B in Salempur Parliamentary Constituency, district Deoria is being paid at the circle rate of the year 2024, if so, the details thereof;**
- (c) whether the alignment of NH-727A has been changed which is causing demolition of the houses, if so, the details thereof;**
- (d) whether it is as per rules to create semi-urban and special villages apart from urban villages, if so, the reasons therefor; and**
- (e) whether a deduction of 2/3 over 101 acres being made by considering the farmer's Gata as a unit, if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- a) Land for the development and maintenance of National Highways is acquired under Section 3 of National Highways Act, 1956. The compensation is determined in accordance**

with the provisions of First Schedule, rehabilitation and resettlement in accordance with the Second Schedule and infrastructure amenities in accordance with the third Schedule to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013.

(b) The market value has been determined by Competent Authority for Land Acquisition on the basis of circle rate, on the date of publication of the notification under Section 3A of the National Highways Act, 1956, which in this case is 2020.

(c) Alignment of the proposed bypass was modified based on the request of Indian Oil Corporation Limited (IOCL) as the underground IOCL pipeline was overlapping and/or crossing the proposed alignment at several points. Modified alignment was designed as per the design standards laid down by the Indian Road Congress (IRC) and IOCL guidelines keeping the safety of IOCL pipeline and geometry of the proposed bypass.

(d) As informed by the Competent Authority for Land Acquisition (CALA), the circle rates for the semi-urban and special villages apart from urban villages were notified on 13.08.2020 in Deoria District.

(e) The CALA has informed that as per District Circle Rates declared on 13.08.2020 for Deoria District in Uttar Pradesh, the valuation of the agricultural land has been done as per following criteria:

Sr.NO.	Area (in Ha.)	Valuation *
1.	0.00 Ha to 0.1010 Ha.	As per the relevant rate fixed for valuation of agricultural land of the corresponding place
2.	More than 0.1010 Ha	Valuation of area upto 0.1010 Ha. Will be valued as per serial number one above and the remaining land will be valued at 1/3 of the rate fixed at that place.

***One plot has been considered as one unit**
